

ITEM NO.19

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14013/2025

[Arising out of impugned final judgment and order dated 06-12-2024 in WRIT-A No.4810/2021 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PRADEEP KUMAR & ANR.

Respondent(s)

(IA No. 112743/2025 - EXEMPTION FROM FILING O.T.
IA No. 297298/2025 - EXEMPTION FROM FILING O.T.
IA No. 112742/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 10-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Ms. Aishwarya Bhati, Sr. Adv., A.S.G.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agawal, Adv.
Mr. Udit Bhardwaj, Adv.

For Respondent(s) Mr. Chandra Shekhar, Adv.
Mr. Saurabh Upadhyay, Adv.
Mr. Prashant Shekhar, Adv.
Mr. Ashwani Saini, Adv.
Mr. Rakesh Kumar Sharma, Adv.
Mr. Ashok Sharma, Adv.
Mr. S. K. Verma, AOR

Mr. Ravi Raghunath, AOR
Mr. Namanjeet Singh Bhatia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

List on 22.07.2026.

Interim order granted earlier to continue till further orders.

(SAPNA BISHT)
COURT MASTER (SH)

(RANJANA SHAILEY)
ASSISTANT REGISTRAR